

BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH), PUNE
APPLICATION NO. 104 OF 2016

Prakash Agrawal ...Applicant
Versus
Nahar Builders Ltd. & Ors. ...Respondents

ADDITIONAL AFFIDAVIT IN REPLY OF RESPONDENT NO. 1

I, Mahesh Pradhan s/o Mr. Chintamani Pradhan, aged 60 years, an adult Indian Inhabitant, residing at A-1/501 & 502, Raunak Park, Pokharan Road No. 2, Thane (West) – 400 062, being a Director and an authorized signatory of Respondent no. 1, having my office at B-1, Mahalaxmi Chambers, 22, Bhulabhai Desai Road, Mumbai – 400 026, do hereby state on solemn affirmation as under:

1. I am the Vice President: Estate & Legal of the Respondent No. 1 abovenamed. I am aware of the facts involved in the present case on the basis of the records maintained by Respondent No. 1 in its ordinary course of business and on the basis of my personal knowledge. I am, therefore, competent to depose to the statements made in the present Affidavit. I am filing the present Additional Affidavit to place on record certain material facts that have transpired after the filing of the Affidavit dated 19th January 2017 filed by Respondent No. 1 in reply to the present Applicant.
2. At the outset, I say and submit that Respondent No. 1 has filed Miscellaneous Application No. 334 of 2016 challenging the maintainability of the present Application, *inter alia*, on the grounds



of jurisdiction, limitation and forum shopping as more particularly set out in the said Miscellaneous Application. The said Miscellaneous Application is pending adjudication. I repeat, reiterate and confirm the contents of the said Miscellaneous Application and the Affidavit in Rejoinder dated 13th January 2017 filed therein and submit that the present Application is liable to be dismissed with costs.

3. Without prejudice to the aforesaid, I say that in the present Application, the Applicant has raised issues with respect to development of Sector R-12 of the Project '**Nahar Amrit Shakti**', being developed by Respondent No. 1 in Chandivali, Mumbai ("**the said Project**"). The foundational premise of the present Application is that Respondent No. 1 has and is carrying out construction activities without obtaining Environmental Clearance Certificate from the concerned statutory authorities.

4. I state and submit that the substratum of the present Application does not survive in view of the following facts, which are undisputed –

4.1. The Ministry of Environment and Forest and Climate Change ("**MOEFCC**") issued a Notification dated 14th March 2017 under the provisions of the Environment (Protection) Act 1986 ("**EPA**"), *inter alia*, laying down the procedure for grant of environmental clearance to projects where construction work has already commenced.

4.2. Respondent No. 1, without prejudice to its rights and contentions, made an application dated 12th August 2017 to the



Expert Appraisal Committee of the Ministry of Environment and Forest and Climate Change (“MOEFCC”) for issuance of environmental clearance for the said Project including construction to be carried out in Sector R-12. The said Application was made under the said Notification dated 14th March 2017.

- 4.3. The said Application was opposed by the Applicant herein vide his letter dated 21st November 2017 addressed by him to the MOEFCC raising various false and baseless objections.
- 4.4. The said proposal was thereafter duly considered by the State level Expert Appraisal Committee – II, Maharashtra, in its 106th meeting held on 19th July 2019 and the said proposal was recommended for environmental clearance to the State level Environment Impact Assessment Authority, Maharashtra (“SEIAA”).
- 4.5. Thereafter, the said proposal was duly considered by SEIAA at its 174th meeting held on 29th August 2019 and SEIAA decided to accord environmental clearance to the said Project under the provisions of the Environment Impact Assessment Notification 2006.
- 4.6. Accordingly, SEIAA issued Environmental Clearance Certificate dated 25th September 2019 to Respondent No. 1 in respect of the said Project including the construction / development works in Sector R-12. Hereto annexed and marked as **Exhibit ‘A’** is a copy of the said Environmental Clearance



Certificate dated 25th September 2019 issued by the State level Environment Impact Assessment Authority, Maharashtra, to Respondent No. 1.

4.7. Under the said Environmental Clearance Certificate, the damage assessment value was determined as Rs. 13,48,00,000/- (Rupees Thirteen Crores Forty-Eight Lakhs only) and SEIAA had directed Respondent No. 1 to carry out environment restoration programme by utilizing remediation costs to the extent of the aforesaid amount.

4.8. Pursuant to the issuance of the said Environment Clearance Certificate, Respondent No. 1 published a Public Notice, in the English newspaper - Free Press Journal and in the Marathi newspaper - Nav Shakti, both on 29th September 2019, informing the public at large that SEIAA had accorded environmental clearance to the said Project on 25th September 2019 and that copies of the said Certificate were available with the Maharashtra Pollution Control Board ("MPCB") and may also be accessed on the website, whose URL was set out in the said Notices. Hereto annexed and marked as **Exhibits 'B'** and **'C'** are copies of the said Public Notices, in English and Marathi respectively.



4.9. Respondent No. 1 has complied with the condition to incurring expenditure to the extent of Rs.13,48,00,000/- (Rupees Thirteen Crores Forty-Eight Lakhs only) towards remedial measures as per the said Environmental Clearance Certificate dated 25th

September 2019. This is evident from the letter dated 13th June 2022 addressed by MOEFCC to SEIAA recording that Respondent No. 1 has carried out works for development of Miyawaki plantation, augmentation of nullah / augmentation of stormwater drainage network and that the aforesaid works were duly completed. This letter was addressed pursuant to an inspection carried out on the site of the said Project on 17th January 2022 for verification of the status of activities under the remediation plan and natural community resource augmentation plan. In the said letter, it has also been duly recorded that Respondent No. 1 has incurred an expenditure of Rs.13,62,70,880/- (Rupees Thirteen Crores Sixty-Two Lakhs Seventy Thousand Eight Hundred and Eighty only) towards the aforesaid works. Further, it has also been duly recorded that Respondent No. 1 has made an additional expenditure of Rs.2,15,00,000/- (Rupees Two Crores Fifteen Lakhs only) for providing additional amenities. Alongwith the said letter, MOEFCC forwarded a detailed Report prepared by the Scientist-E, MOEFCC which records the aforesaid conclusions. Hereto annexed and marked as **Exhibit 'D'** is a copy of the said letter dated 13th June 2022 addressed by MOEFCC to SEIAA alongwith a copy of the Report (without Annexures).

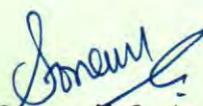


5. In light of the aforesaid, it is submitted that the very basis of the present Application has been taken away and that nothing survives to be adjudicated in the said Application. It is a matter of record that the

said Environmental Clearance Certificate dated 25th September 2019 is within the knowledge of the Applicant. In fact, by way of Miscellaneous Application No. 70 of 2021, the Applicant is seeking amendment of the said Application to bring on record the said Environmental Clearance Certificate dated 25th September 2019. There is no challenge to the said Environmental Clearance Certificate and the same has attained finality in law.

6. It is settled law that the EPA does not prohibit *ex post facto* environment clearance and that grant of *ex post facto* environment clearance in accordance with law where projects are in compliance with or can be made compliant with environment norms is not impermissible. The said Environmental Clearance Certificate dated 25th September 2019 has been granted after following the due process including the procedure set out in the said Notification dated 14th March 2017. Thus, the said Environmental Clearance Certificate dated 25th September 2019 has been granted in accordance with law.
7. In the aforesaid circumstances, I respectfully say and submit that the present Application be dismissed with costs.




Dhaval Vussonji & Associates

Advocate for the Respondent No.1


(Authorized Signatory)

For Respondent No.1

VERIFICATION

I, Mahesh Pradhan s/o Mr. Chintamani Pradhan, aged 60 years, an adult Indian inhabitant, being authorised signatory of the Respondent No. 1 in the above captioned Application, residing at A-1/501 & 502, Raunak Park, Pokharan Road No.2, Thane (West) – 400 062, do hereby verify that the contents of the paragraphs Nos. 1 to 7 are true to my personal knowledge I have not suppressed any material fact.

Solemnly affirmed at Mumbai)

This 10th day of October, 2022)

10 OCT 2022

BEFORE ME

**Dhaval Vussonji & Associates
Advocate for Respondent No.1**

BEFORE ME

**K. S. SINGH
NOTARY
Government of India
Greater Mumbai Dist.**

10/10/2022



NOTED & REGISTERED

Sr. No. 2480 P. No.

Notary Register 44 Date.....

10 OCT 2022



Exhibit-'A'



सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: September 25, 2019

To,
M/s. Nahar Builders Ltd.
at Plot bearing CTS No. 30A/1-14, 30A/1-16, 30A/2, 36A/8, 36-B,50-B, 52-B,53-B & 29V , 28A/3, 28-B,29/L, 30-A/1-15,30-A/3, 50-C, 53-A/1-D, 53-C,53-A/1-B,1-C, 44-C,1-D, 44-A, 45, 45/1 to 45/29 (pt), 50-A (pt), 51-A (pt), 52-A (pt), 48-F (pt), 48-F (pt), 49, 50-A (pt), 40 (pt), 4/2 to 4/59, 4/60, 4/61, 4-E, 20-B ,25/B/1,26 A, 27 , 28A/1, 29 N, 50 A/6, 38 (pt), 50A/7, 52A/9, 42-D, 43 C/A(pt), 43 C/9 to 43 C/13, 43 C/32 to 43 C/37, 39-A, 14(pt), 36A/4, 50A/11, 52 A/3, 36A/9, 50A(pt), 52/A(pt),50A/9 , 52A/6,36 A(Pt),36A/10, 50A(pt), 52/A(pt) and 26-C Chandivali Farm Road, Chandivali, Andheri (E), Mumbai - 400072, Maharashtra (These City survey numbers are for all 22 sectors as per approved layout. The present project is only for 11 sectors [Sectors R-2, R-3, R-4, R-5, R-6, R-12, R-14, R-18, R-19, R-20 & R-21] wherein work is commenced/completed and survey number for the same are marked in bold)

Subject: Environment Clearance for Residential & Commercial Development at Chandivali, Andheri (E) Mumbai
Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 106th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 174th meetings.

2. It is noted that the proposal is considered by SEAC-II under screening category 8 b (B1) as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Residential & Commercial Development at Chandivali, Andheri (E) Mumbai
2.Type of institution	Private
3.Name of Project Proponent	M/s. Nahar Builders Ltd.
4.Name of Consultant	M/s. ULTRA TECH
5.Type of project	Residential & Commercial Development
6.New project/expansion in existing project/modernization/diversification in existing project	New application for EC for the buildings constructed on site which are in the purview of EIA Notification (Plinth completed after 7.7.2004)
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	--
8.Location of the project	Plot bearing CTS No. 30A/1-14, 30A/1-16, 30A/2, 36A/8, 36-B,50-B, 52-B,53-B & 29V , 28A/3, 28-B,29/L, 30-A/1-15,30-A/3, 50-C, 53-A/1-D, 53-C,53-A/1-B,1-C, 44-C,1-D, 44-A, 45, 45/1 to 45/29 (pt), 50-A (pt), 51-A (pt), 52-A (pt), 48-F (pt), 48-F (pt), 49, 50-A (pt), 40 (pt), 4/2 to 4/59, 4/60, 4/61, 4-E, 20-B ,25/B/1,26 A, 27 , 28A/1, 29 N, 50 A/6, 38 (pt), 50A/7, 52A/9, 42-D, 43 C/A(pt), 43 C/9 to 43 C/13, 43 C/32 to 43 C/37, 39-A, 14(pt), 36A/4, 50A/11, 52 A/3, 36A/9, 50A(pt), 52/A(pt),50A/9 , 52A/6,36 A(Pt),36A/10, 50A(pt), 52/A(pt) and 26-C Chandivali Farm Road, Chandivali, Andheri (E), Mumbai - 400072, Maharashtra (These City survey numbers are for all 22 sectors as per approved layout. The present project is only for 11 sectors [Sectors R-2, R-3, R-4, R-5, R-6, R-12, R-14, R-18, R-19, R-20 & R-21] wherein work is commenced/completed and survey number for the same are marked in bold)
9.Taluka	Andheri (E)
10.Village	Chandivali
Correspondence Name:	M/s. Nahar Builders Ltd.
Room Number:	B-1
Floor:	--
Building Name:	Mahalaxmi Chambers
Road/Street Name:	22, Bhulabhai Desai Road
Locality:	Mahalaxmi
City:	Mumbai-400 026
11.Whether in Corporation / Municipal / other area	Municipal Corporation of Greater Mumbai (M.C.G.M.)

SEIAA Meeting No: 174 Meeting Date: August 29, 2019 (SEIAA-STATEMENT-0000001500)
SEIAA-MINUTES-0000002470
SEIAA-EC-0000002023

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Shri. Anil Diggikar (Member Secretary
SEIAA)



12. IOD/IOA/Concession/Plan Approval Number	CE/360/BPES/LOL (layout approval number)
	IOD/IOA/Concession/Plan Approval Number: CE/360/BPES/LOL (layout approval number)
	Approved Built-up Area: 319556.91
13. Note on the initiated work (If applicable)	Detailed site history is given in Form 1.
14. LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	--
15. Total Plot Area (sq. m.)	4, 85,232.67 Sq. mt. (for total layout).
16. Deductions	1,62,039.97 Sq. mt. (for total layout)
17. Net Plot area	3, 23,192.70 Sq. mt. (for total layout), Plot area of 11 Sectors (The Project before this Hon'ble Authority): 2, 07,290.02 Sq. mt.
18 (a). Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): Existing Buildings not under purview of EIA Notification: Some of the buildings of Sector R2, R3, R4, R5, R6 & R14: 52,036.13 Sq. mt. Buildings under purview of EIA Notification: Some of the buildings of Sector R2, R3, R6, R14 and Sectors R12, R18, R19, R20, R21: 2, 70,196.94 Sq. mt.
	Non FSI area (sq. m.): Existing Buildings not under purview of EIA Notification: Some of the buildings of Sector R2, R3, R4, R5, R6 & R14: 15,155.36 Sq. mt. Buildings under purview of EIA Notification: Some of the buildings of Sector R2, R3, R6, R14 and Sectors R12, R18, R19, R20, R21: 2, 48,326.37 Sq. mt.
	Total BUA area (sq. m.): 518523.31
18 (b). Approved Built up area as per DCR	Approved FSI area (sq. m.): 330968.93
	Approved Non FSI area (sq. m.): 263910.52
	Date of Approval: 31-08-2016
19. Total ground coverage (m2)	Existing Buildings not under purview of EIA Notification: 9070.69 Sq. mt. Buildings under purview of EIA Notification: 65998.88 Sq. mt. Total Ground coverage: 75069.57 Sq. mt.
20. Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	23 % of Net Plot area for total Layout 36 % of Net Plot area of 11 Sectors
21. Estimated cost of the project	17495000000



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Shri. Anil Diggikar (Member Secretary
SEIAA)

22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	--	--	--	--
23. Total Water Requirement				
Dry season:	Source of water	From M.C.G.M./Tanker water of potable quality for swimming pool		
	Fresh water (CMD):	Buildings not under purview of EIA Notification: 512 KLD (For Domestic: 339 KLD + For Flushing: 173 KLD) For Buildings under purview of EIA Notification: 1812 KLD (For Domestic: 1553 KLD + For Flushing: 259 KLD)		
	Recycled water - Flushing (CMD):	For Sector R12: 541 KLD		
	Recycled water - Gardening (CMD):	151		
	Swimming pool make up (Cum):	14 KLD		
	Total Water Requirement (CMD) :	Buildings not under purview of EIA Notification: 512 KLD For Buildings under purview of EIA Notification: 2518 KLD		
	Fire fighting - Underground water tank(CMD):	3088 KLD		
	Fire fighting - Overhead water tank(CMD):	1021 KLD		
	Excess treated water	Buildings not under purview of EIA Notification: Untreated sewage 444 KLD For Buildings under purview of EIA Notification: Untreated : 638 Excess treated from Sector R12 : 572 KLD		
Wet season:	Source of water	From M.C.G.M./Tanker water of potable quality for swimming pool		
	Fresh water (CMD):	Buildings not under purview of EIA Notification: 512 KLD (For Domestic: 339 KLD + For Flushing: 173 KLD) For Buildings under purview of EIA Notification: 1812 KLD (For Domestic: 1553 KLD + For Flushing: 259 KLD)		
	Recycled water - Flushing (CMD):	For Sector R12: 541 KLD		
	Recycled water - Gardening (CMD):	0		
	Swimming pool make up (Cum):	14 KLD		
	Total Water Requirement (CMD) :	Buildings not under purview of EIA Notification: 512 KLD For Buildings under purview of EIA Notification: 2367 KLD		
	Fire fighting - Underground water tank(CMD):	3088 KLD		
	Fire fighting - Overhead water tank(CMD):	1021 KLD		
	Excess treated water	Buildings not under purview of EIA Notification: Untreated sewage 444 KLD For Buildings under purview of EIA Notification: Untreated : 638 Excess treated from Sector R12 : 723 KLD		
Details of Swimming pool (If any)	Swimming pool make up water requirement: 14 KL Source: Tanker water of potable quality			



24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	--	--	--	--	--	--	--	--	--
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		1.5 mt. and 3.10 mt. below ground level						
	Size and no of RWH tank(s) and Quantity:		Nil						
	Location of the RWH tank(s):		NA						
	Quantity of recharge pits:		27 nos. of recharge pits						
	Size of recharge pits :		2.0 m X 1.5 m. X 2.0 m.						
	Budgetary allocation (Capital cost) :		Rs. 81.00 Lacs						
	Budgetary allocation (O & M cost) :		Rs. 4.05 Lacs/annum						
	Details of UGT tanks if any :		Location of UG tanks: Underground/Basement						
26.Storm water drainage	Natural water drainage pattern:		The storm water collected through the storm water drains of adequate capacity will be discharged into the external SWD.						
	Quantity of storm water:		8.50 m3/sec						
	Size of SWD:		28.30 m3/sec						
27.Sewage and Waste water	Sewage generation in KLD:		Existing Buildings not under purview of EIA Notification: 444 KLD For Buildings under purview of EIA Notification: Some of the buildings of Sector R2, R3, R6, R-14, R18, R19, R20, R21: 638 KLD Sector R12: 1405 KLD						
	STP technology:		For Buildings under purview of EIA Notification : Some of the buildings of Sector R2, R3, R6, R-14, R18, R19, R20 and R21: Disposal to sewer line which is further connected to Terminal Treatment Facility of M.C.G.M. Sector R12: Existing STP of 950 KL of SAFF technology (Submerged Aerobic Fixed Film) of which further Augmentation shall be done by 600 KL with the help of MBBR (Moving Bed Bio Reactor) technology						
	Capacity of STP (CMD):		Sector R12: Existing STP of 950 KL of SAFF technology (Submerged Aerobic Fixed Film) of which further Augmentation shall be done by 600 KL with the help of MBBR (Moving Bed Bio Reactor) technology						
	Location & area of the STP:		Location: Underground And Area: 1288 Sq. mt.						
	Budgetary allocation (Capital cost):		Rs. 245.15 Lacs						
	Budgetary allocation (O & M cost):		Rs. 33.44 Lacs/annum						

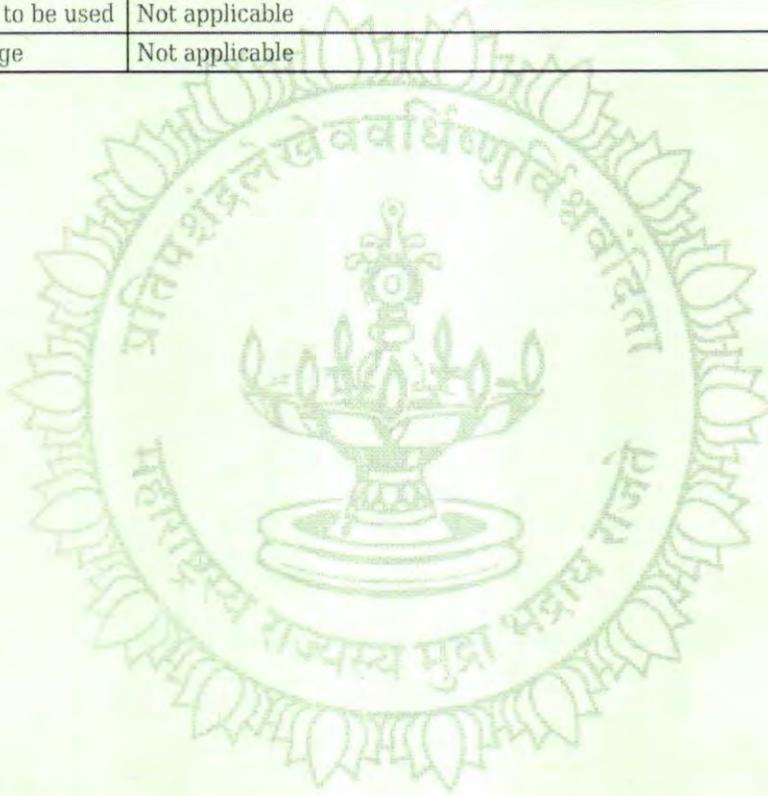


28. Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	The excavated soil from large basements in sector R12 has been spread on reservation of Municipal park as per condition of letter of Intent issued by M.C.G.M. After filling and leveling the said park has been handed over to M.C.G.M. The small quantity of excess soil from footing for buildings in other sectors, the same has been spread and used as a base for development of layout RG
	Disposal of the construction waste debris:	Construction waste material generated during construction of Building R12/13 and Temple shall be partly reused and remaining shall be disposed to the authorized land fill site.
Waste generation in the operation Phase:	Dry waste:	Existing Buildings not under purview of EIA Notification: 1011 kg/day ; For Buildings under purview of EIA Notification: Some of the buildings of Sector R2, R3, R6, R-14, R18, R19, R20, R21: 1340 kg/day Sector R12: 3242 kg/day
	Wet waste:	Existing Buildings not under purview of EIA Notification: 674 kg/day; For Buildings under purview of EIA Notification : Some of the buildings of Sector R2, R3, R6, R-14, R18, R19, R20, R21: 893 kg/day Sector R12: 2161 kg/day
	Hazardous waste:	--
	Biomedical waste (If applicable):	There is a dispensary & diagnostic center in Sector R18 & R21 respectively which generates small quantity of bio-medical waste
	STP Sludge (Dry sludge):	211 kg/day
	Others if any:	E waste generated from Office building in Sector R20: 364 Kg/annum
Mode of Disposal of waste:	Dry waste:	To Authorized recyclers
	Wet waste:	Existing Buildings not under purview of EIA Notification: Segregated waste to M.C.G.M. For Buildings under purview of EIA Notification : • Some of the buildings of Sector R2, R3, R6, R-14, R18, R19, R20, R21: Segregated waste to M.C.G.M. • Sector R12: Treatment in Organic Waste Converter (OWC)
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Agreement with SMS Envoclean Pvt. Ltd. for disposal as per Bio-Medical Waste Management Rules, 2016.
	STP Sludge (Dry sludge):	Use as manure
	Others if any:	Storage of E - Waste in separate space within project site and subsequently handed over to authorized recyclers
Area requirement:	Location(s):	Ground floor
	Area for the storage of waste & other material:	211.00 Sq. mt. (For Sector R12)
	Area for machinery:	36.00 Sq. mt. (For Sector R12)
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 14.16 Lacs
	O & M cost:	Rs. 17.23 Lacs/annum



29.Effluent Charecterestics					
Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



**Government of
Maharashtra**



SEIAA Meeting No: 174 Meeting Date: August 29, 2019 (SEIAA-STATEMENT-0000001500)
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Shri. Anil Diggikar (Member Secretary
SEIAA)

30. Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31. Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	DG Sets	--	--	--	--	--	
32. Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	HSD	--	--	--			
Source of Fuel		--					
Mode of Transportation of fuel to site		--					
33. Energy							
Power requirement:	Source of power supply :	TATA Power & Reliance Infrastructure					
	During Construction Phase: (Demand Load)	--					
	DG set as Power back-up during construction phase	--					
	During Operation phase (Connected load):	For Buildings under purview of EIA Notification: 32147 KW					
	During Operation phase (Demand load):	For Buildings under purview of EIA Notification: 20761 KW					
	Transformer:	--					
	DG set as Power back-up during operation phase:	• 5 D.G. Sets of capacity 62.5 kVA each • 2 D.G. Sets of capacity 100 kVA each • 1 D.G. Set of capacity 160 kVA • 1 D.G. Set of capacity 200 kVA • 8 D.G. Sets of capacity 320 kVA each • 1 D.G. Set of capacity 380 kVA • 1 D.G. Set of capacity 400 kVA • 1 D.G. Set of capacity 625 kVA					
	Fuel used:	Diesel					
	Details of high tension line passing through the plot if any:	--					
34. Energy saving by non-conventional method:							
<ul style="list-style-type: none"> • Use of LED Lights • Use of VFD Fans • Energy efficient appliances 							
36. Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures	Saving %					
1	Residential building	1.21 %					
2	Commercial building	2.74 %					
3	Hospital building	3.4 %					
4	School building	8.78 %					
37. Details of pollution control Systems							
Source	Existing pollution control system	Proposed to be installed					
Sewage	950 KL Sewage Treatment Plant (STP) for Sector R12 only	Augmentation of STP by 600 KL MBBR (Moving Bed Bio Reactor) for Sector R12 only					
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Solid waste	OWC for Sector R12 only		--	
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	--		
	O & M cost:	--		
38.Environmental Management plan Budgetary Allocation				
a) Construction phase (with Break-up):				
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)	
1	Air Environment	Dust suppression	1.08	
2	Air Environment	Air and Noise quality: Sensors for Air quality & Noise level monitoring	10.50 0.5 (for O & M of sensors), set up cost for Sensor : 10 lacs	
3	Air Environment	Air and Noise quality: By outside MoEF & CC Approved Laboratory	0.22	
4	Water Environment	Drinking water analysis	0.03	
5	Land Environment	Site Sanitation	5.00	
6	Health & Hygiene	Disinfection- Pest Control at site	1.20	
7	Health & Hygiene	Health-check-up of workers	1.50	
8	Cost towards disaster management	--	938.09	
b) Operation Phase (with Break-up):				
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	AIR & NOISE ENVIRONMENT - Cost for Ambient Air quality & Noise Monitoring:	On site sensors	No set up cost is involved as already considered Construction Phase	0.50
2	AIR & NOISE ENVIRONMENT - Cost for Ambient Air quality & Noise Monitoring:	By outside MoEF & CC Approved Laboratory	*No set up cost is involved	1.10
3	AIR & NOISE ENVIRONMENT - Cost for DG Stack Exhaust Monitoring	20 nos. of stacks	*No set up cost is involved	0.96
4	AIR & NOISE ENVIRONMENT - Cost for Plantation	Plantation on green cover area	298.96	47.83
5	WATER ENVIRONMENT - cost for waste water treatment	Cost for existing Sewage Treatment Plant of capacity 950 KL	200.15	30.27
6	WATER ENVIRONMENT - cost for waste water treatment	Cost for Augmentation of existing STP by 600 KL	27.00	2.14
7	WATER ENVIRONMENT - Cost for water & waste water Monitoring	On site sensor	18.00	1.00
8	WATER ENVIRONMENT - Cost for water & waste water Monitoring	By outside MoEF & CC Approved Laboratory	*No set up cost is involved	0.03

SEIAA Meeting No: 174 Meeting Date: August 29, 2019 (SEIAA-STATEMENT-0000001500)
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9	WATER ENVIRONMENT - Water Conservation (Rain Water Harvesting System)	Cost for 27 nos. of recharge pits	81.00	4.05
10	LAND ENVIRONMENT -Cost for Solid Waste Management	Cost for Treatment of biodegradable garbage in OWC	14.16	16.99
11	LAND ENVIRONMENT -Cost for Solid Waste Management	Cost for monitoring of OWC manure	*No set up cost is involved	0.24
12	DISASTER MANAGEMENT - Cost towards Disaster Management	--	** 2500.20	25.00
13	*No set up cost is involved as monitoring shall be carried out by Private MoEF Approved Laboratory ; ** Cost of Rs. 2375.19 Crore is already incurred towards Disaster Management. Please note capital cost of Rs. 594.27 Crores is already incurred	--	--	--

39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

40.Any Other Information

No Information Available



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	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Sanjay Gandhi National Park: Approx. 2.00 Km * NOC from Wild Life Board is Not Applicable as per final Notification reg. ESZ of SGNP published by MOEF & CC u/no. S.O.3645 (E) dated 05/12/2016 as our project site is not affected by the ESZ belt.
	Category as per schedule of EIA Notification sheet	8 b (B1)
	Court cases pending if any	Yes Details are given in Form 1 and 1A
	Other Relevant Informations	--
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	16-08-2017

3. The proposal has been considered by SEIAA in its 174th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	As per MoEF & CC notification dated 14/3/2017 & OM dated 15/3/2018 & 16/3/2018 regarding violation, the damage assessment value is arrived at Rs. 13,48,00,000. PP to comply with SEIAA decision regarding activities to be carried out for Environmental restoration programme. The PP in consultation with Municipal Corporation of Greater Mumbai authorities has towards EMP submitted proposal of development of Garden/ Miyawaki Forest and allied public civil works in Chandivali and nearby areas from remediation cost to which Municipal Corporation has also agreed to. Therefore taking overall view, the PP may be suggested that the remediation cost may be utilized by him in consultation with municipal corporation towards (a) social forestry/ miyawaki forest/ garden development in municipal lands/public spaces to the extent of about 60%; (b) laying of sewer line/mains along municipal roads to the extent of about 20%; (c) laying/ augmentation of storm water drainage network along municipal roads to the extent of about 20%.
II	PP to ensure that wet well of the proposed STP should be higher than inlet level of sewer network of local body.
III	As agreed, PP to provide STP for waste water treatment for R-2 & R-18 in addition to STP for sector R-12, PP to upload undertaking regarding this.
IV	PP to submit CER as applicable as per MOEF & CC circular dated 1.5.2018 in consultation with Municipal Corporation.
V	PP to submit a bank guarantee of Rs. 13.48 Cr to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.
VI	PP to ensure that wet well of the proposed STP should be higher than inlet level of sewer network of local body.
VII	As agreed, PP to provide STP for waste water treatment for R-2 & R-18 in addition to STP for sector R-12, PP to upload undertaking regarding this.
VIII	PP to submit CER as applicable as per MOEF & CC circular dated 1.5.2018 in consultation with Municipal Corporation.
IX	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.

General Conditions:

I	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
II	The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
III	This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
IV	PP has to abide by the conditions stipulated by SEAC & SEIAA.
V	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

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VI	If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
VII	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
VIII	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
IX	The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
X	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
XI	Arrangement shall be made that waste water and storm water do not get mixed.
XII	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
XIII	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
XIV	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
XV	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
XVI	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
XVII	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
XVIII	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
XIX	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
XX	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
XXI	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
XXII	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
XXIII	Ready mixed concrete must be used in building construction.
XXIV	Storm water control and its re-use as per CGWB and BIS standards for various applications.
XXV	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
XXVI	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
XXVII	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
XXVIII	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
XXIX	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
XXX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
XXXI	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
XXXII	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.



XXXIII	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
XXXIV	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
XXXV	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
XXXVI	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
XXXVII	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
XXXVIII	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
XXXIX	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
XL	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
XLI	Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.
XLII	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
XLIII	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
XLIV	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
XLV	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
XLVI	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
XLVII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XLVIII	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
XLIX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in .
L	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
LI	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
LII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
LIII	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
LIV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

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Shri. Anil Diggikar (Member Secretary
SEIAA)



LV

This EC is issued subject to the condition that the implementation of EMP, remediation plan and Natural and Community Resource Plan will be completed during the period for which the Bank Guarantee is given, otherwise the BG should be suitably extended up to implementation of EMP.



Government of Maharashtra



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4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Shri. Anil Diggikar (Member Secretary SEIAA)

Copy to:

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER MUMBAI
10. MUNICIPAL COMMISSIONER NAVI MUMBAI
11. REGIONAL OFFICE MPCB MUMBAI
12. REGIONAL OFFICE MPCB NAVI MUMBAI
13. REGIONAL OFFICE MIDC ANDHERI
14. REGIONAL OFFICE MIDC KOPER KHAIRANE NAVI MUMBAI
15. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
16. COLLECTOR OFFICE MUMBAI
17. COLLECTOR OFFICE MUMBAI SUB-URBAN



Exhibit - 'B'

6 NATION

THE FREE PRESS JOURNAL

Pg. - 6

www.freepressjournal.in MUMBAI | SUNDAY | SEPTEMBER 29, 2019**PUBLIC NOTICE**

It is for the information of all concerned that the State Environment Impact Assessment Authority (SEIAA) has accorded Environmental Clearance to the project "Residential and Commercial Development at Chandivali, Andheri (East), Mumbai" on 25th September 2019. Copies of the clearance letter are available with the Maharashtra Pollution Control Board and may also be accessed on the website:
<http://ec.maharashtra.gov.in> or
<http://ecmpcb.in>



Exhibit - 'c'

२

बवशक्ति

मुंबई, रविवार, २९ सप्टेंबर २०१९ Pg-2

जाहीर सूचना

सर्व संबंधितांना माहिती देण्यात येते की राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (एसईआयएए) २५ सप्टेंबर, २०१९ रोजी "चांदिवली अंधेरी (पू), मुंबई येथील बसाहत आणि वाणिज्यिक विकासा" करिता पर्यावरण मंजूरी दिली आहे. मंजूरी पत्राची प्रत महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडे उपलब्ध आहे आणि वेबसाईट : <http://ec.maharashtra.gov.in> किंवा <http://ecmpcb.in> येथून प्राप्त करू शकता.



Exhibit-'D'



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F.No:EC-1122/RON/2020-NGP/१८३३

Date: 13.06.2022

To,

The Member Secretary, SEIAA,
Department of Environment,
Government of Maharashtra Room No.217,
2nd Floor, Mantralaya Annex, Mumbai-400032

Sub: Environmental clearance granted for residential and commercial development project of
M/s. Nahar Builders at Chandivali Farm Road, Chandivali, Andheri (E), Mumbai

Ref:

1. SEIAA, Maharashtra letter no. SEIAA-EC-0000002023 dated 25.09.2019
2. PP letter dated 04.12.2021 for verification works carried out under remediation plan and natural community resource augmentation plan

Sir,

I am directed to invite your kind attention on the above subject and letters under reference. Site inspection of construction project of M/s. Nahar Builders at Chandivali Farm Road, Chandivali, Andheri (E), Mumbai has been carried out on 17.01.2022 for verification of the status of activities carried under remediation plan and natural community resource augmentation plan proposed for obtaining environmental clearance for the residential and commercial development under MoEF&CC notification dated 14.03.2017. Detailed report is enclosed herewith. Following observations were made during site inspection:

PP submitted "Damage Control Plan, Remediation Plan and Natural And Community Resource Augmentation Plan" for obtaining environmental clearance under MoEF&CC Notification dated 14.03.2017, with financial outlay of Rs. 13.48 Crores for carrying out the works such as development of Miyawaki plantation over an area of 3.3 ha., laying of sewer lines along municipal roads, laying/augmentation of storm water drainage network along the roads in consultation with municipal corporation.

PP during the site inspection made a presentation on the works carried out w.r.t. Miyawaki plantation and Augmentation of Nallah/Storm Water Drainage network and submitted documents in support of expenditure made for the plantation. During the site inspection, it was observed that both works Miyawaki plantation and Augmentation of Nallah/Storm Water Drainage network were completed. As per the documents provided, an expenditure of Rs.13, 62, 70,880/- was made on both works.



PP also submitted that an additional expenditure of Rs.2, 15, 00,000/- was made providing additional amenities.

This issues with the approval of DDGF (Central), Integrated Regional Office, Nagpur.

A-Suresh/K
13/06/2024
Suresh Kumar Adapa
Scientist 'E'

Encl: as above

Copy to:

1. The Additional Director (Monitoring Cell), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi-110003
2. M/s. Nahar Amritshakti, Village Chandivali, Andheri(East), Mumbai-400072

A-Suresh/K
13/06/2024
Suresh Kumar Adapa
Scientist 'E'



BEFORE THE NATIONAL GREEN TRIBUNAL

(WESTERN ZONE BENCH), PUNE

APPLICATION NO. 104 OF 2016

Prakash Agrawal ...Applicant

Versus

Nahar Builders Ltd. & Ors. ...Respondents

**ADDITIONAL AFFIDAVIT IN REPLY OF
RESPONDENT NO. 1**

This Day of 10th October 2022

**M/s. Dhaval Vussonji & Associates,
Advocates for Respondent No. 1 ,
113-114, Free Press House,
Free Press Journal Marg,
Nariman Point,
Mumbai- 400021**